

12.00 hrs.

[*Translation*]

MR. SPEAKER: You speak one after another, I will give a chance to ... of you.

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad): Mr. Speaker, Sir, I would like to draw your attention towards the amount allocated for the annual plan of Uttar Pradesh. The State Government has asked for Rs. 4034 crore for its annual plan for 1992-93, but the Union Government has allocated only Rs. 2559 crore which is Rs. 1150 crore less than the State's plan outlay for 1991-92. The State Government had demanded Rs. 3710 crore for its 1991-92 plan, but the Union Government granted only Rs. 2848 crore. The State's economy has been put on the reverse gear as a result of these cuts. The Per Capita Income of the State is also among the lowest in the country. In 1988-89, the appropriation rate in the State was 8.6 percent, while it should have been 16 per cent. The special loan allocation of Rs. 787 crore made on the recommendation of the Ninth-Finance Commission as well as Rs. 700 crore assistance promised for the Anpara Thermal Power Project is also included in this. As a result of a decrease in Central financial assistance to the tune of Rs. 800 crore, during 1991-92, the State received only Rs. 2848 crore. Similarly, the State Plan outlay for 1992-93 was only Rs. 4034 crore and out of this the Union Government allocated only Rs. 2559 crore. The allocation of an amount lower than that of the previous years for the annual plan is perhaps unprecedented in the history of the State. A step-motherly treatment is being meted out to the State. Due to paucity of funds, no allocation has been made in the State's 1992-93 plan outlay for the Anpara Thermal Power Project, on which Rs. 2,000 crore has already been spent. I would like to draw your attention towards the fact that on the request of the Chief Minister of Tamil Nadu, the

Union Government increased the allocation from Rs. 1486 crore to Rs. 1751 crore to meet the requirements of Tamil Nadu's revised plan. Similarly, the Government should concede to the request of the Chief Minister of U.P. to enable the all-round development of the State. (*Interruptions*)

MR. SPEAKER: I am not able to get what you are saying.

(*Interruptions*)

MR. SPEAKER: I will be able to understand only if you speak one after another. I am not able to understand what you are saying.

(*Interruptions*)

MR. SPEAKER: I said that I will listen to you also. You please speak one after another.

(*Interruptions*)

[*English*]

MR. SPEAKER: I will hear you all. But I will allow you one after the other. Yes Mr. Bhakta.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker Sir, as you know, shipping services are the life-line for the people of Andaman & Nicobar Islands. In the last two years, we have suffered like anything. Passengers were stranded at Calcutta and Madras and some of them have even died because there was no place for them to stay and there was nobody to look after them in those areas. We had four passenger vessels. Government of India has withdrawn three passenger vessels. MV Akbar and MV Ramanujam have been withdrawn and MV Nicobar is under orders of withdrawal. The people of Andaman and Nicobar Islands are facing a lot

of difficulty. Under these circumstances, there is practically a total collapse of the passenger services. Since this is not a controversial issue, I hope all sections of this House support me for the sake of the people of Andaman & Nicobar Islands. Government must take immediate action to see that MV Nicobar which is under orders of withdrawal is not withdrawn from the passenger services. I request the Government to take action and ensure that the passenger services are not disreputed.

SOME HON. MEMBERS: We all support his cause.

MR. SPEAKER: Somnathji and Vajpayeeji are supporting Shri Bhakata. We all support him.

I think Members from Uttar Pradesh wanted to say something. One of you may please articulate it properly.

SHRI BASUDEB ACHARIA (Bankura): Sir, passengers from the Islands to the Mainland and from Mainland to Island have to face this trouble because out of 4 ships, every year some ships are withdrawn.....(*Interruptions*).....

MR. SPEAKER: Are you also supporting Mr. Bhakta? Everybody is supporting him and I also support him. I think Government will look into it. Please sit down.

SHRI BASUDEB ACHARIA: This year three ships are withdrawn. One ship is to be repaired. We demand that ships which are under operation should not be withdrawn and passengers from Mainland to the Islands and from Islands to the Mainland should not suffer because of the withdrawal of the ships.

[*Translation*]

SHRI RAJVEER SINGH (Aonla): Mr.

Speaker, Sir, through you, I would like to draw the attention of the Government as well as the House to the fact that this time the Planning Commission has done grave injustice to Uttar Pradesh. This has been going on for the past forty years and we were told to silently bear it with the argument that as the Prime Minister belonged to U.P., any positive action on the part of the Centre would be seen as favouritism by other states. Thus, Central assistance to the State's Plan outlay was cut down considerably and the State didn't receive assistance in proportion to its population. But the injustice done this time is unprecedented. After mobilising all the resources at our disposal, we had formulated the annual plan and sent it to the Planning Commission. Subsequently, a team from the Planning Commission visited the State. The team lauded our efforts at resource mobilisation and asked the State Government to increase its plan outlay on the assurance that the State would be provided further Central assistance. However, when we sent our revised scheme, Central assistance to the State Plan was reduced by Rs. 1500 crore, which was lesser than the Central assistance expected for the Pre-revised plan.

I don't want to give a long speech in the House on this topic, but I would certainly like the Prime Minister to come to the House and do justice to the State in his capacity as the Chairman of the Planning Commission and undo the injustice done by the Commission's Vice-Chairman.

[*English*]

SHRI E. AHAMED (Manjeri): It is not only in Uttar Pradesh, but also in Kerala.

[*Translation*]

SHRI RAJVEER SINGH: We demand that the cuts made in the Central allocation for Uttar Pradesh's annual plan outlay be withdrawn forthwith. We won't be satisfied

unless and until the injustice meted out to the State is undone and cuts made in the Central assistance are withdrawn. I would like you to summon the Prime Minister to the House and redress this grievance. Cuts to the tune of Rs. 1500 crore is being made in the case of a backward state like Uttar Pradesh. The amount should be restored to enable the State to move forward. The State has been neglected for the past forty years. Adequate assistance has never been provided to the State's Plan outlay. I would like the Prime Minister to come to the House and clarify the Union Government's stand on it.

[English]

SHRI SHRIMATI MALINI BHAT-TACHARAYA (Jadavpur): Sir, the officers and workmen of the Industrial Development Bank of India are on strike today. This is because, the Government has taken a decision to de-nationalise and to make open to private shareholders, the most important activity of the IDBI, namely, its direct financing role which constitutes sixty per cent of its activities. The IDBI being a statutory corporation, this means, that its statutory status would have to be changed and it would have to be brought under the Companies Act.

Now, whether the IDBI is split up or whether as a whole it is brought under the Companies Act, we think that, if this de-nationalisation takes place, then its original *raison d'être* which is supporting industrial development in this country would suffer. This is particularly peculiar in the face of the fact that IDBI has the largest and the best financial resources and does not depend on the Government for funds. We think that it is in accordance with the recommendations of the Narasimhan Committee Report and the pressure of the Fund Bank that this is being done. We also fear that, this is the first step towards our financial sector being rendered

open to the multi national corporations and the foreign banks in accordance with the Dunkel Draft on International Trade.

Therefore, Sir, we demand that this decision of the Government be reversed and we also demand that a full discussion on the Narasimhan Committee Report be held in Parliament before any of its recommendations are implemented.

SHRI SOMNATH CHATTERJEE (Bolpur): On this, there should be a response. Sir, the Finance Minister and the Company Affairs Minister are there. It is a very important issue. We must know what is their response.

SHRI VASANT NIWRUTTI PAWAR (Nasik): Mr. Speaker, Sir, my constituency is in the Nasik District. There is a bumper crop of onions. I would suggest the Government to direct the NABARD to purchase the maximum quantity of onions which are available in the market - Lasalgaon, Manuward, Niphad, Yeda, Sinner and Nasik.

At the same time, there is a bumper crop of grapes also. There are no transport facilities available. I request the Ministry of Railways to provide the maximum number of rakes and wagens for the transportation of the onions as well as grapes. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): With regard to the complaint made by the Hon. Members about plan allocation for the State of Uttar Pradesh, I would like to say that I will bring it to the notice of the Prime Minister definitely; and we will find out what is possible. (*Interruptions*)

SHRI SOMNATH CHATTERJEE

(Bolpur): I want a ready response from the Prime Minister. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You have raised an important issue about allocation. It has also been raised by Hon. Member from Kerala. (*Interruptions*)

[*English*]

MR. SPEAKER: I think an important issue has been raised by the Hon. Members. I am trying to help you as to how you can discuss this matter in the House. Now this cannot go on like this. This is not fair.

(*interruptions*)

[*Translation*]

MR. SPEAKER: Shri Sonkar, you have started speaking again. You please sit down. I said that you had raised an important issue on which all of you would like to have a discussion. You can also raise this issue at the time of general debate on President's Address or the Budget. If you want that.

(*interruptions*)

[*English*]

MR. SPEAKER: Please sit down. What is this? You should help me. This is not correct. If you are not getting a response, I am trying to tell the Government how they should help you; and you are just standing up and interrupting. This is not correct.

(*interruptions*)

[*Translation*]

MR. SPEAKER: When I have allowed you and given you time to speak, you should

also listen to me. This will not be tolerated if you continue to speak and not listen to me. I was suggesting that you may take it up at the time of discussion on the General Budget or the President's Address. If you wish and there is a need to have a discussion on it, it will be done. (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI (Sadpur): Mr. Speaker, Sir, we support your argument.

MR. SPEAKER: I do not need your support. (*Interruptions*)

[*English*]

MR. SPEAKER: This is really reducing the dignity of the House. This is not correct. On the one hand, I am trying to help you; on the other hand, you are trying to ridicule it. This is not correct. Don't do it like this? I am trying to help you. I am just leaving it with the Minister of Parliamentary Affairs. I expect him that they would say that this can be discussed in this fashion or in any other fashion. He has already said that he will bring it to the notice of the Prime Minister; and if it is necessary, we will discuss it in the Business Advisory Committee. If you want a special discussion we can organise it. If you are satisfied with the discussion while discussing the President's Address, well; if you are satisfied with the discussion while discussing the Budget generally, very good. If you want a special discussion, we can organise it. It is a bigger issue.

(*Interruptions*)

MR. SPEAKER: I have allowed Shri Chandra Shekhar.

SHRI CHANDRA SHEKHAR (Baliala): Mr. Speaker, Sir, I shall like to have your guidance on certain issues. The Hon. lady Member raised a question that the IDBI is being de-nationalised. It is a matter of great